NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

Ikn PNO. 2/17 and

IA 39/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New) C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

Name of the Company:

Dr. Markand Parikh

4 V/s.

Vadodara Stock Exchange Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

SS. ISRANI

S.D. ISPANI LAW CHAMBERS

PETITIONER

2. HARMISH K. SNMH

Adv Fre Pesp. N. 283

3. Aditya A. CHOKSI

Paritosh Calla

Adv for Applicant-1 in I.A.

Learned Advocate Mr. S D Israni present for Original Petitioner. Learned Advocate Mr. Harmish Shah present for Respondents no. 2 and 3. None present for other Respondents. Learned Advocate Mr. Aditya Choksi i/b Learned Advocate Mr. Paritosh Calla present for Intervener.

Proof of service of notice on Respondents in Intervening petition no. 2/2017 filed.

Respondents have not filed reply in Intervening petition.

Applicant in intervening petition requested time.

List the matter on 22.09.2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL Dated this the 10th day of August, 2017.